

Bill

MR. SPEAKER: The question is:

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha has been further extended upto the 31st March, 1976 and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted.

11.21 hrs

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move for leave to introduce a Bill to provide for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines.

SHRI ERASMO DE SEQUEIRA (Marmagao): I have given a notice in the morning on this, at 10 o'clock.

MR. SPEAKER: It is late. Now the question is:

"That leave be granted to introduce a Bill to provide for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines."

The motion was adopted.

SHRI RAGHUNATHA REDDY: I introduce the Bill.

Bill

11-22 hrs.

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move from leave to introduce a Bill to provide for the levy and collection of a cess on iron ore and manganese ore for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on iron ore and manganese ore for the financing of activities to promote the welfare of persons employed in the iron ore mines and manganese ore mines and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI RAGHUNATHA REDDY: I introduce the Bill.

MR. SPEAKER: Now the Bills for consideration and passing.

SHRI S. M. BANERJEE (Kanpur): It is about the Industrial Disputes Act. I have a submission, Sir. We really wanted the Commerce Minister to be here. (Interruptions) The Deputy Minister of Commerce Shri Vishwanath Pratap Singh was here. He has also gone. (Interruptions) There are so many clauses going on. We were told that a statement will be made in this House. We have been demanding a statement from the hon.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 5-2-76.

†Introduced with the recommendation of the President.